
(2013) 10 P&H CK 0367

In the Punjab And Haryana At Chandigarh

Case No : CWP No's. 20050 of 2009 and 9373 of 2012

Priyanka

APPELLANT

Vs

Punjab Technical University
 Arjun Singh and Others Vs
State of Punjab and Another

RESPONDENT

Date of Decision : 09-10-2013

Acts Referred:

Citation : (2013) 4 SCT 604

Hon'ble Judges : Sanjay Kishan Kaul, C.J;Augustine George Masih, J

Bench : Division Bench

Advocate : H.C. Arora, for the Appellant; H.S Sethi, Additional Advocate General, Mr. Amrit Paul, Advocate for the Respondent Nos. 1 and 2 in CWP Nos. 1304, 19491 of 2010 and Respondent No. 2 in CWP No. 20050 of 2009, for the Respondent

Final Decision : Disposed Off

Judgement

Sanjay Kishan Kaul, C.J.—Present petitions shall be disposed of through a common order. We must note with a regret the utter mess created by the University in the process of employment of staff. The initiation is through ad hoc process by which persons are deployed and then they are maintained so for years together making them incapable of employment elsewhere. Thereafter, procedures are revised which may exclude some and include others and weightages are given possibly with the intent of seeking absorption of the existing ones. This is hardly a desirable situation.

2. We are of the view that since a new Board of the University having been constituted all the issues raised in this petition must receive consideration of the Board. The endeavour should not only be to sort out the mess created but to ensure that there is a transparent procedure for future and employment does not take place on ad hoc basis. It should be on regular basis. It is qua future recruitment/employment that a transparent procedure must be ensured so that a similar situation does not come to pass. The grievance raised in these petitions

are agreed to be placed before the Board of Governors of the University which will take their final decision qua all aspects, within a maximum period of three months from today.

These petitions accordingly stand disposed of.

Interim arrangement made during the pendency of these petitions may continue to enure for the benefit of the parties. The final decision/report of the Board of Governors be placed on record for which purpose the matters will be listed for directions on 5.02.2014.